

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 252 OF 2018 &
IA NOs. 1012 OF 2018 & 98 of 2019

Dated: 20th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Century Rayon ... Appellant(s)

Vs.

The Maharashtra Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Mr. Prakash Shah
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganathan for R-1

ORDER

(IA No. 98 of 2019 – Delay in filing Rejoinder)

We have heard the learned counsel, Mr. Prakash Shah, appearing for the Appellant and the learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Respondent Commission.

The counsel for the Appellant submitted that, there is a delay of 58 days in filing the rejoinder to the reply filed by the counsel for the Respondent Commission. Further, he submitted that, in the light of the submission and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing rejoinder may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submission of the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission of the counsel for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing rejoinder to the reply filed by the counsel for the Respondent Commission, we find it satisfactory as sufficient cause has been shown in the application. The same are accepted and the delay in filing rejoinder to the reply filed by the Respondent Commission is condoned. IA is allowed.

APPEAL NO. 252 OF 2018

Admit.

The learned counsel appearing for the Appellant and the Respondent Commission submitted that, pleadings are completed in this matter and the matter may kindly be listed for hearing.

Submissions of the counsel for the Appellant and the Respondent Commission, as stated above, are placed on record.

List the matter for hearing on **20.03.2019**, as agreed by the learned counsel for the Appellant and the Respondent Commission.

(Ravindra Kumar Verma)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member